

ITEM NO.52

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22549/2014

(Arising out of impugned final judgment and order dated 16/05/2014

in CMWP No. 15260/2014 passed by the High Court of Judicature at

Allahabad)

SARVESHWARI SMOOH SANSTHAN DEVASTHAN

Petitioner(s)

VERSUS

BOARD OF REVENUE U P AND ORS

Respondent(s)

(With appln.(s) for exemption from filing O.T. and interim relief
and office report)

Date : 09/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. T. Srinivasamurthy, Adv.

Mr. Senthil Jagadeesan, AOR

Mr. Govind Manoharan, Adv.

For Respondent(s) Mr. Sridhar Potaraju, AOR

Mr. Gaichangpou Gangmei, Adv.

Mr. Arjun Singh, Adv.

Ms. Sindoor VNL, Adv.

Mr. Manoj Kumar, Adv.

Mr. M.F. Khan, Adv.

Mr. Vinay Garg, AOR (NP)

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel
for the State of U.P., list the matter after ten weeks.

(SANJAY KUMAR-I)

(JASWINDER KAUR)

AR-CUM-PS

COURT MASTER